

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.299/MP/2018

Subject :Petition under Section 79 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for clarification regarding construction modalities for BALCO Dharamjaygarh 400 kV D/C (2nd D/C Line) for the purpose of connectivity to BALCO for 250 MW as a bulk consumer.

Date of Hearing : 15.11.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : Bharat Aluminium Company Limited (BALCO)

Respondent : Power Grid Corporation of India Limited

Parties present : Shri Hemant Singh, Advocate, BALCO
Shri Tushar Srivastava, Advocate, BALCO
Shri Md. Zeyauddin, BALCO
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri P.K. Pahwa, Ex-member CEA (IPCL)

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking clarification regarding the construction modalities for BALCO–Dharamjaygarh 400 kV 2nd D/C line for the purpose of connectivity to BALCO for 250 MW as a bulk consumer.

2. Learned counsel for PGCIL submitted that during the 43rd Meeting of Standing Committee on Power System Planning of Western Region held on 11.5.2018, CEA has pointed out that the connectivity for 250 MW was granted to the Petitioner as Bulk consumer. However, as per the provisions of the Electricity Act, 2003 and definition of Dedicated Transmission line, a Bulk consumer cannot be the owner of the line. Learned counsel for PGCIL requested the Commission to implead CEA and POSOCO as party to the petition for clarification in the matter.

3. The representative appearing on behalf of IPCL submitted that since the connectivity line and dedicated transmission line are similar in nature, both the transmission lines should be treated similarly.

4. Considering the submissions made by the learned counsels for the Petitioner and PGCIL, the Commission admitted the petition and directed to issue notice to the respondents.

5. The Commission directed the Petitioner to implead CEA and POSOCO as party to the petition and file revised memo of parties by 26.11.2018.

6. The Commission directed the Petitioner to serve copy of the petition on the respondent including CEA and POSOCO immediately. The respondent including CEA and POSOCO were directed to file their replies, by 7.12.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 21.12.2018. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

7. The Commission requested CEA to depute an officer well acquainted with the facts of the case during the next date of hearing to assist the Commission.

8. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. D. Pant)
Deputy Chief (Law)**